

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-34/2020**

Abhinandan Patel

... Petitioner

Versus

State and others

... Respondents

Mr. K. Poulekar, Advocate for the Petitioner.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 20th August, 2020

P. C.:

Heard Mr. Poulekar for the petitioner.

2. According to us, this petition can be disposed of by granting the petitioner liberty to apply for interim bail before the Sessions Court in Sessions Case (302) No.42/2013 where, the petitioner, is facing trial. No doubt, this Court's Order dated 10.07.2020 whilst declining bail to the petitioner, had granted the petitioner liberty to renew application for bail only after three months, which period is due to expire sometime in October, 2020. However, considering that the interim relief in this petition is on the basis of alleged changed circumstances, we are quite sure that the timeline set out in the order dated 10.07.2020 will neither come in the way of the petitioner in

seeking interim bail from the learned Sessions Judge nor affect the jurisdiction of the learned Sessions Judge in entertaining such a bail application. In saying so, we however clarify that we have not gone into the contentions of the petitioner on merits and should, the petitioner, indeed take out an application for interim bail before the learned Sessions Judge, it will be for the learned Sessions Judge to consider such bail application on its own merits and decide the same in accordance with law.

3. With the aforesaid liberty, we dispose of this petition.

4. All concerned to act on the basis of an authenticated copy of this Order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.